



ITEM NO.21

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).41712/2022

(Arising out of impugned final judgment and order dated 06-09-2022 in CC No. 3/2017 and 06-09-2022 in CRA No. 1552/2017 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

SARVAN

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.25754/2023-CONDONATION OF DELAY IN FILING and IA No.25741/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.25749/2023-EXEMPTION FROM FILING O.T. and IA No.25758/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 24-02-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) **Mr. C.U. Singh, Sr. Adv.**
 Ms. Shraddha Deshmukh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1 Delay condoned.

2 Leave granted.

- 3 Liberty to serve the Standing Counsel for the State of Uttar Pradesh, in addition.
- 4 The execution of the sentence of death shall remain stayed, pending further orders.
- 5 Following the principles in **Manoj v State of Madhya Pradesh**¹, we issue the following directions to the respondent - State:
- (i) The respondent-State shall place before this Court the report(s) of all the Probation Officers relating to the appellant within a period of eight weeks;
 - (ii) The Superintendent of the District Jail, Lucknow shall submit a report in regard to the nature of work which has been performed by the appellant while in jail and a report in regard to the conduct and behaviour of the appellant while in jail within a period of eight weeks;
 - (iii) The Head of King George's Medical University, Lucknow shall constitute a suitable team for the purpose of carrying out a psychological evaluation of the appellant. The report of the evaluation shall be submitted to this Court through the Standing Counsel for the State of Uttar Pradesh within a period of eight weeks; and
 - (iv) The Psychologist shall be permitted to have access to the appellant who is presently lodged in District Jail, Lucknow to submit a report in regard to the psychological assessment of the appellant.

- 7 List the appeals after eight weeks.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR